

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner: Mr. Yogesh kumar Gupta, IRP.

ORDER

CA-473(PB)/2018

We have heard the learned IRP. In the application being CA No. 471(PB)/2018, no specific prayer has been formulated for our consideration. It is open for IRP to make proper application with specific prayer, if so advised. It is however clarified that as per the amendment of sub-Section 5 of Section 16 of IBC, the IRP shall continue till RP is appointed in the present case. The IRP is directed to take all steps in accordance with the Code, Rules and Regulations.

The present application stands disposed of.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**